

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Interlocutory Application No.2131 of 2019

In

Company Appeal (AT) (Insolvency) No. 275 of 2019

IN THE MATTER OF:

Pankaj Kikavat Appellant

Vs

Bank of India & Anr. Respondents

Present:

For Appellant: Mr. Nitin Mishra, Advocate.

For Respondents: Ms. Medha Tandon, Advocate for Respondent No1.

ORDER

11.07.2019 We find no reason to recall order dated 2nd July, 2019 in absence of any terms of settlement, still not being there.

However, this order and the order passed on 2nd July, 2019 will not come in the way of parties to settle the matter before constitution of the 'Committee of Creditors'. Interlocutory Application No.2131 stands disposed of.

Post the matter 'for admission' (after notice) on **30th July, 2019** as ordered earlier.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC